CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

## Registered A/D

Commercial Complex, (BDA) Indiranagar, Bangalore-560 038.

Dated the

west 1

Application No.471/86(F)

To

Dr. R. Ramesh Naik, C/o. Janardana & Janardana, Advocates for Applicant, "Sri Krishna Buildings", Avenue Road, Bangalore - 560 002.

- 1. Govt. of India represented by The Health Secretary, Ministry of Health & Family Welfare, Nirman Bhavan, New Delhi - 110 OOl.
- (Respondent 1)
- The Director General of Health Services, O/o.Director General of Health Services, M/o. Health & Family Welfare, Nirman Bhavan, New Delhi.
- (Respondent 2)
- 3. The Director, Central Government Health Scheme,
  M/o. Health & Family Welfare, Nirman Bhavan, N.Delhi.
  (Respdt. 3)
- 4. The Chief Medical Officer, Central Government Health Scheme, 21/2/2A, IX Main, 3-rd Block West, Jaynagar, Bangalore - 560 Oll.
- (Respdt. -- 4)
- 5. DR. Mrs. Kshama Kapur Medical Officer - Incharge, C.G.H.S. Dispensary No.8., 2237, 14th Main, H.A.L. II Stage, Indiranagar, Bangalore-38. (Respondent-5)
- Dr. A.C. Bandyopadhyaya, Retired Chief Medical Officer, C/o. Sri Anil Bandyopadhyaya, Jagtala, Mahestala Post, Dist. 24 Parganas, West Bengal - 743 352.
- (Respondent 6)
- 7. Dr. Mrs. Kshama Kapur Medical Officer Incharge, C.G.H.S. Dispensary No.8, Door No.2237, 14th Main, HAL II Stage, Indiranagar, Bangalore - 560 038.
- (Respondent 7)

Subject: SENDING COPIES OF ORDER PASSED BY THIS TRIBUNAL IN APPLICATION NO.471/86(F)

\*\*\*

Please find enclosed herewith the copy of the Order/
Interim-Order passed by this Bench of the Tribunal on
18-8-86 in the abovesaid application.

SECTION OFFICER
(JUDICIAL)

de @

Encl: As above.

Copy to:

Shri M. Vasudeva Rao, Addl. Central Govt. Standing Counsel, High Court of Karnataka, High Court Bldg., Bangalore.

ORDER PASSED BY THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH ON 18-8-86 IN APPLICATION NO.471/86(F) DR. RAMESH NAIK VERSUS THE HEALTH SECRETARY, M/O. HEALTH AND FAMILY WELFARE AND OTHERS.

"Shri M. Vasudeva Rao, learned Counsel for the Respondents invites our attention to the penultimate paragraph in the reply filed by the Respondents to the application filed by the applicant wherein the Respondents have stated in clear terms that the prayer sought in paragraph 19(a),(b) and (c) has been met and in view thereof the applicant cannot have any grievance.

Shri Janardhan, Counsel for the applicant requests that a fortnight's time may be granted to enable him to ascertain from his client the correctness of the statement made by the Respondents in their reply.

We do not consider it necessary to grant any time for verification since the Respondents have stated in unequivocal terms in the reply filed by them, that the prayer of the applicant has been met. We, therefore, record that the application is disposed of in terms of the statement made by the Respondents in their reply referred to above.

Shri Janardhan is at liberty to move this Bench for any modification of this order if considered necessary after verification with his client.

Floral Ben (Lafi.A. Rego) Member (AM)

18-8-86

Sd/-(Ch. Ramakrishna Rao) Member (JM) 18-8-86

True copy/

CENTRAL ADMIN

ABBITION \_ LENCH

BANGALORE